

Str. No. 20/2022

NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 109
CP No. (IB)- 89/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

Lalchand Saini Prop. of M/s Lal Chand Saini Sanitary and Pipe Fitting
Contractor ...Operational Creditor

Versus

Shrinathji Business Venture Pvt. Ltd. ... Corporate Debtor

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Operational Creditor : Aditya Vijay, Adv.

For the Corporate Debtor : None-appeared

ORDER

Heard Mr. Aditya Vijay, Adv. appearing for the Petitioner/ Operational Creditor. None appears for the Respondent/ Corporate Debtor. It has been submitted by the counsel for the Petitioner that CIRP has already been initiated against the Respondent/ Corporate Debtor in CP No. (IB)- 161/7/JPR/2020 (i.e. Arti Kanoongo & Ors. Vs. Shrinathji Business Venture Pvt. Ltd.) vide order dated 23.12.2021. In view of the same, learned counsel for the Operational Creditor/ Petitioner is directed to put forth his claim before the IRP/ RP who shall consider the same. CP is disposed of accordingly.

-Sd-
(Deep Chandra Joshi)
Judicial Member

-Sd-
(Raghu Nayyar)
Technical Member

February 18, 2022
HA

